



**JOINT REPORT OF CPCB & UPPCB
(Original Application No. 206 / 2020)**

Vinit Kumar Vs Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors

Joint report of Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) for M/s Sir Shadilal Distillery & Chemical Works, Mansurpur, Muzaffarnagar, UP

1.0 Introduction

M/s Sir Shadilal Distillery & Chemical Works Pvt. Ltd. Mansurpur, UP is engaged in the manufacturing of Ethanol/ENA/Rectified Spirit/Denatured spirit from Molasses. The installed production capacity of the Unit is 250 KLD (100 KLD+150 KLD), however the unit has been directed by UPPCB to close their 100 KLD plant (bio-compost based) and operate only 150 KLD plant (incineration boiler based).

The *Consent* of the unit is valid upto 31.12.2024 under Water and Air Act(s) and the *Authorization* under Hazardous and other Waste Rules has not been obtained by the unit.

2.0 Visit to the Unit by UPPCB and Action Taken:

2.1 Visit on 21.07.2020, 27.07.2020 and 28.07.2020

UPPCB received public complaints regarding pollution of the Mansurpur drain due to the discharge of untreated effluent from the distillery unit. The Regional Office, UPPCB, Muzaffarnagar officials inspected the area surrounding the distillery unit on 21.07.2020, 27.07.2020 and 28.07.2020. During the survey /inspection on 21.07.2020, untreated /coloured effluent discharge was found in the drain near to distillery unit and M/s Dhampur Sugar mill (DSM). The distillery unit was found discharging untreated coloured effluent through flexible pipelines into the drain near the boundary of DSM sugar mill. The sample of untreated effluent discharge through flexible pipelines was collected by UPPCB team and analysis results showed pH-4.9, COD-32,000 mg/l, TSS-16500 mg/l which were violating the permitted effluent discharge standards. The covered shed of the bio-composting yard was found totally damaged due to which bio-composting activity is not permissible during rainy season. The lagoons were found filled with spentwash from 60 to 80% of storage capacity.

2.2 Action Taken by UPPCB

In view of non-compliance found during the visits of UPPCB and violation of consent conditions, UPPCB issued closure direction dated 30.07.2020 (**Annexure-1**) to the M/s Sir Shadilal Distillery & Chemical Pvt. Ltd. under section 32 (1) of the Water (Prevention & Control of Pollution) Act, 1974 and directed the distillery Unit to close down the production/ manufacturing operation with immediate effect. UPPCB also imposed an environmental compensation (EC) of Rs. 30,000/- per day from 21.07.2020 till compliance of the polluted effluent discharge is not resolved.

UPPCB vide letter dated 10.08.2020 (**Annexure-2**) revoked the closure direction dated 30.07.2020 for 03 months with the following stipulated conditions:

1. The Consent order of UPPCB dated 03.03.2020 with consent conditions shall remain effective.
2. The operation of 100 KLD capacity plant shall remain closed.
3. The spent wash generated from 150 KLD capacity plant shall be concentrated through MEE and used as fuel in incineration boiler.
4. The Unit shall not discharge any untreated effluent into the drain/river.
5. Bio-composting activities during rainy season shall not be allowed.
6. The Unit shall ensure compliance of the Hon'ble NGT and CPCB directions.
7. The Unit shall comply with the provisions of the Environmental (Protection) Act, 1986.

UPPCB vide direction dated 10.08.2020 directed the unit to submit Rs.3.00 lakhs as an environmental compensation (EC) for the 10 days' period (21.07.2020 to 30.07.2020) within 15 days.

3.0 Orders passed by the Hon'ble NGT on 24.09.2020

The OA No. 206/2020 titled Vinit Kumar vs M/s Sir Shadilal Distillery and Chemical Works and Ors came up for hearing before the Hon'ble NGT on 24.09.2020 and Hon'ble NGT directed the following:

".....before we consider the matter further, it will be appropriate to require a joint factual and action taken report from the CPCB and the State PCB within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

4.0 Joint monitoring of CPCB and UPPCB on 26.11.2020 and recommendations

In compliance to said orders of the Hon'ble NGT dated 24.09.2020, a joint team of officials from CPCB and UPPCB visited the industry on 26.11.2020.

A: General Information:

1.	Name of the unit and Address	M/s. Sir Shadilal Distillery & Chemical Works, Mansurpur, Muzaffarnagar, Uttar Pradesh.		
2.	Spatial Co-ordinates (Lat & long)	Lat:29.34975 Lon:77.71924		
3.	Name of the Contact person – Designation, Contact No. & e-mail	Sh. Ompal Singh Vice President (VP) Ph. No. 9557104448		
4.	Year of Commissioning.	1960		
5.	Sector	Distillery		
6.	Manufacturing process	Batch process		
7.	Production capacity	(attach excise certificate)		
	• Installed Prod. Cap.	250 KLPD (100 KLD + 150 KLD)		
	• Present Production	150 KLPD		
	Products Manufactured (KLA)	2017-18	2018-19	2019-20
	Rectified Spirit	2674298.0(BL)	1623813.3(BL)	43865947.4(BL)
	ENA	23843510.6(BL)	26946485.0(BL)	26725667.1(BL)
7.	Raw materials requirement	2017-18	2018-19	2019-20
	Molasses	1152560Qtls	1260250Qtls	1342620Qtls
8.	Actual no. of operating days in a year	350 days		
9.	Status of consents & Authorization (validity/applied)	Air Consent: valid up to 31.12.2024 (Annexure-3) Water Consent: valid up to 31.12.2024 (Annexure-4) HW Authorization: Not obtained by unit		
10.	Environmental display board at the entrance gate (Yes/No)	No		

B: Water Pollution and its Control:

11.	Water Supply Source	Bore wells		
	No. of bore wells	02 nos.		
11.	Water Consumption (KLD) (with details of water meters installed)	1375 KLD (Water meter installed)		
	Logbook maintained: (Y/N)	Yes		
11.	CGWA Permission Obtained: (Y/N)	Yes (valid upto 25.12.2020). Copy attached (Annexure-5) Applied for Renewal of NOC by the Unit. Copy attached. (Annexure-6)		
	Waste Water Generation (KLD) :			
12.	Stream/section	Quantity	Disposal/utilisation	
	Spent Wash	1250 KLD	MEE – 430 MT slope Incineration boiler	

	Spent lees (including 100 m3 sealing water)	650 KLD	Recycle (CPU)
	Fermentor washing	10 m3	Recycle
	Floor washing	05 m3	CPU
	Process Condensate	815 m3	CPU /Recycle
	Cooling tower blow down	100 m3	Recycle
	Boiler blow down	12 m3	Recycle
	Others	10 m3	Recycle
	Total	2852 m3	
13.	Details of R.O plant -1 (data recorded during visit)	Details of pre-treatment (data recorded during the visit): RO Feed rate: 56.24 m ³ /hr Permeate generation:40.7 m ³ /hr Reject generation:16.09 m ³ /hr	
	RO-2 Plant	RO-2 Feed rate–16.09 m3/hr (RO-1 Reject is feed for RO-2) RO -2 Permeate: 7.03 m3/hr RO-2 Reject: 9.58 m3/hr The Reject is used for the ash quenching and sprinkling on roads and permeate in cooling tower.	
14.	Details of MEE plant (integrated with distillation column)	Type: Forced Effects No. of effects: 4+4 Effects + Degasser MEE Feed rate : (no meter) Generation of Concentrate :45.2 m ³ /hr (during visit) The unit shall install flow-meter for the MEE Condensate generation and for MEE feed and shall maintain logbook for the same.	
15.	Utilisation of R.O permeate & MEE condensate	Utilisation of R.O permeate: Cooling Tower Utilisation of R.O Reject: Ash Quenching Utilisation of MEE concentrates: Incineration Boiler Utilisation of MEE Condensate: CPU (condensate polishing unit)	

C: Information regarding Bio-composting: Under Closure by UPPCB direction.

D: Air Pollution and its Control:

16.	Sources of Air Pollution	1. Boiler 56 TPH	
	Type of Fuel/s used with consumption and Stack details with APCD	Details	Boiler1
		Fuel used	Coal, Slope and Rice Husk
		Fuel consumption	420 MT/day- Slope 75 MT/Day-Coal 15MT/day-Rice Husk
		Stack height & Diameter	82 Mt; 2Mt
		APCD attached	ESP

17.	Details of online P.M meter (opacity) available & connectivity	OCEMS for PM emission monitoring from the boiler stack and provided login id and connectivity to CPCB/UPPCB.
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E: Solid & Hazardous Waste Management:

18.	Type & Quantity of Waste Generated	Fermentor sludge: 10 MT/day Boiler ash: 90 MT/Day
19.	Facility of Storage/ Disposal	Fermentor sludge: Centrifuge-Drying-Manure Boiler ash: Land Filling / potash unit

F. Boiler (Slope fired) Details (as per data provided by the unit during visit)

1.	Date of installation	July-2020
2.	Type of boiler: Spent wash Fired, AFBL Boiler	
3.	Details of Auxiliary fuel used	17.5 TPH of Spent wash(Slope) @ optimum capacity, however, during visit it was 6.5 TPH.
	a. Slop and subsidiary fuel ratio	70-75% slope 25-30% of Husk + Coal
	b. Calorific values of Slop and Mix Fuel	1516 Kcal of slope and 1930 Kcal of mixed fuel
4.	Boiler feed rates considered to finalize capacity and other details	17.5 TPH of slope and 3-5 TPH of Husk and Coal
5.	Boiler capacity	56 TPH
6.	Boiler pressure	45Kg/Cm ³ (g)
7.	Boiler temperature	400±5 °C
8.	Stack details height	82 Mtr
9.	Type of fuel used with consumption/day and other details	408-432 TPD of Slope 70-80 TPD of Coal 10-20 TPD of Husk
10.	Boiler performance details: Including slop and subsidiary fuel actual ratio achieved	75% of slope and 25 % of other fuel
11.	Number of working days	350 days
12.	Cleaning period required	As per operation requirement
13.	Boiler shut down days	10-15 days
14.	Boiler steam generation (MT/hr)	40 TPH on current operation (recorded 33.7 TPH during visit)
15.	Steam pressure & temperature of the Boiler	45Kg/Cm ³ (g) and 390°C
16.	Emission control system installed in boiler	ESP
17.	Frequency of cleaning/maintenance	As per operation requirement
18.	Quantity of ash generated (MT/day)	90 TPD
19.	Mode/Method of Ash disposal	From ash Silo to trolley and then sale

20.	Details of emission control equipments	ESP Model TE-1
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4.1 Observations during the visit on 26.11.2020 by the joint team of CPCB and UPPCB

1. During inspection, the unit was in operation at 140 KLD & effluent treatment systems comprises of MEE (integrated), Incineration Boiler & CPU were found operational.
2. The unit is a molasses based Distillery with an installed production capacity of 250 KLD (100 KLD + 150 KLD new) Rectified Spirit (RS)/ENA. Spent wash generation is 420-430 m³/Day (Slope) and 10KLD from domestic waste & 50-60 KLD from cooling tower.
3. The unit has 02 nos. of tubewells for groundwater withdrawal and installed water meter on both the tube-wells. The Unit has obtained NOC from CGWA for two borewells and valid upto 25.12.2020 for the abstraction of groundwater.
4. During the visit, the 100 KLD capacity distillery (bio-compost based) was found closed & sealed in compliance of the UPPCB closure direction dated 30.07.2020 & revocation direction dated 10.08.2020 issued under section 32(1) of the Water Act, 1974.
5. The unit has condensate polishing unit (CPU) for the treatment of MEE condensate & spent lees. The CPU comprises of collection tank, PHE, buffer tank, anaerobic digester, aeration tank (diffused aeration), secondary clarifier, tube settler, Tertiary clarifier, MGF, ACF, Ultra Filtration (UF), and Reverse Osmosis (RO) plant. CPU was found operational during the visit.
6. During the visit, long flexible pipelines were found at CPU (condensate polishing unit) and within the unit premises. The Unit shall remove all the flexible pipelines from the unit premises as during the UPPCB visit on 21.07.2020, the unit was found discharging into the drain through flexible pipelines.
7. The Joint team collected sample from the CPU/ETP, lagoon and drain (about 1.5 km downstream from the unit) and analysis results are tabulated as below:

Sample Locations	Parameters					
	pH	COD	BOD	TS	TSS	TDS
Lagoon within premises						
Spent-wash stored in lagoon	5.2	184200	62250	208870	--	--
CPU/ETP						
MEE Concentrate (to Incineration boiler)	4.5	333600	87000	412100	--	--
CPU Inlet	4.4	11079	7860	--	184	3504
Secondary Clarifier (Outlet)	7.9	25	2.4	--	20	1840
MGF & ACF (Outlet)	8.0	94	11	--	57	1476
Ultra-filtration (Outlet)	7.8	47	22	--	BDL	1476
RO Permeate	5.4	BDL	2.1	--	BDL	116
Drain sampling						
Mansoorpur Drain	4.5	2392	1268	--	294	1828

All values in mg/l except Ph. The Lab Analysis report is annexed at **Annexure-7**

8. The Unit has slope fired incineration boiler for the management of MEE concentrate wherein the MEE concentrate are used as fuel with coal & rice husk. During the visit, 04 out of 06 feed nozzles/fire gun of boiler were operational. During the visit, the slope was being fired @ 6.5 TPH in incineration boiler which is quite low compared to optimum firing capacity of 17.5 TPH. The Unit informed that due to some technical problem, the boiler is currently running @ 6.5 TPH (slope) and the same is being fixed.

9. The Unit has 05 lagoons/tanks for the storage of spent wash near bio-compost yard within the premises and one storage tank at process area. The storage capacity of the 05 lagoons/tanks is more than the consented storage capacity granted by UPPCB i.e. more than 30 days equivalent of effluent generation which is violation of consent condition. All the lagoons and tanks were found filled with coloured effluent upto 60%-80% of their storage capacity during the visit. Sample analysis of one lagoon showed pH-5.2, BOD-62,250 mg/l, COD-1,84,200 mg/l, TS-2,08,870 mg/l.
10. The bio-compost yard was found non-operational during the visit. The covered shed of the bio-compost yard was found totally damaged during the visit.
11. The Unit has installed two piezometers at the bio-compost yard, however as per the CPCB guidelines minimum four piezometers are required.
12. The PTZ cameras installed at the bio compost yard & storage lagoon site needs to be suitably relocated to cover the entire bio-compost yard operation and storage lagoon.
13. **Groundwater sample analysis.** During the visit groundwater samples were collected from the composting yard and some nearby residences/places outside factory premises and results are depicted below:

Sample Locations	Parameters				
	Colour	pH	COD	TDS	NO3-NO3
Groundwater -1 (near Bio-composting yard)	Colourless	7.1	BDL	610	16.7
Ground water -2 (outside Premises)	Colourless	6.9	BDL	848	33.8
Ground water -3 (outside Premises)	Colourless	7.3	BDL	538	1.3
Ground water-4 (outside Premises)	Colourless	7.2	BDL	612	BDL
BIS Standards IS 10500 : 2012 (Acceptable limit)	05	6.5-8.5	--	500	45
BIS Standards IS 10500 : 2012 (Permissible limit in the absence of alternate source)	15	6.5-8.5	--	2000	45

All values in mg/l except pH and colour (hazen). The Lab Analysis report is annexed at **Annexure-7**.

14. During the visit, no discharge of effluent was observed from the unit premise. Samples were collected from different locations and results are depicted above. The total solid concentration of the effluent stored in the lagoon is reported to be 208870 mg/l which on average comes to 19% solids (avg. w/w basis considering specific gravity of concentrated spent wash as 1.1).
15. The joint team collected water sample from the drain (downstream of the unit). The analysis result of the drain showed pH-4.5; BOD-1268 mg/l; COD-2392 mg/l; TSS-294 mg/l and TDS- 1828 mg/l.
16. The high BOD & COD and low pH in the drain indicates contamination of the drain through industrial discharge. At the upstream side, two industries are located, one is Distillery (M/s Sir Shadi Lal) and other is Sugar mill (M/s Dhampur Sugar mill). During the visit, the drain was found having substantial amount of sludge also and effluent with high BOD/COD & low pH indicates that the industry intermittently discharging untreated effluent in this drain. The drain requires to be de-sludge at least 3 km from the unit in a scientific manner and cost of the de-sludging & its disposal shall be borne by the industry.

17. The Environmental Clearance (EC) for expansion in Molasses based Distillery (100 KLD to 250 KLD) was issued by MoEF&CC vide letter dated 07.01.2020 (**Annexure-8**) to the unit and as per the EC condition no. 6 *“The concentrated spent wash is being used in the plant for bio-composting. Bio-composting shall be stopped and incineration route will be adopted within one year”*. As per the EC condition no. 10 (iv) *“concentrated spent wash shall be incinerated and not to be released in open space. The existing unit shall install incineration boiler within one year to ensure complete incineration in place of bio-composting”*.

4.2 Assessment of Environmental Compensation (EC)

As per the CPCBs methodology for assessing Environmental Compensation (**EC**), following formula derived for calculation of Environmental Compensation:

$$\mathbf{EC=PI \times N \times R \times S \times LF}$$

Where,

EC is Environmental Compensation in rupees

PI= Pollution Index of industrial sector = 80 (for red category)

N = Number of days of violation took place

R = A factor in Rupees for EC = 250 (from 100 – 500)

S = Factor for scale of operation; = 1.5 (1.5 for large unit)

LF = Location factor = 1.0 (1 for less than 1 million population of town)

$$\mathbf{EC = 80 \times 250 \times 1.5 = Rs.30,000/- \text{ per day}}$$

During the UPPCB visit on 21.07.2020, the unit was found violating the ZLD condition and prescribed standard. Based on the inspection report, the unit was closed down by the UPPCB vide direction dated 30.07.2020 and also imposed an Environmental Compensation (EC) of Rs. 3.00 Lakhs @Rs. 30,000/- per day to the distillery unit.

During the joint visit of CPCB and UPPCB on 26.11.2020, the unit has been found violating the UPPCB consent condition and drain condition shows contamination /pollution of local drain.

UPPCB had already imposed E.C. against the unit from the 21.07.2020 to 30.07.2020 (10 days) for non-compliance and the E.C. has been recovered from the industry for Rs.3.00 Lakhs. Further, in compliance of the closure order issued by UPPCB, the whole industrial production was closed from 30.07.2020 to 10.08.2020.

Hence, E.C. to be imposed on industry after revoking of closure order (commencement of industrial production) for 108 days i.e. from 11.08.2020 to 26.11.2020.

$$\mathbf{EC = Rs.30,000/- \times 108 \text{ days} = Rs. 32.40 \text{ Lakhs}}$$

4.3 Conclusion of the joint team of CPCB and UPPCB

The Unit has two distillation plant (100 KLD + 150 KLD) for the manufacturing of RS/ENA/Ethanol. Presently, the 100 KLD plant (bio-compost based) is closed by the unit in compliance of the UPPCB direction dated 30.07.2020 and 10.08.2020. The Unit is operating its 150 KLD distillery plant (based on slope fired incineration boiler). The Unit-150 KLD has installed CPU (Condensate Polishing Unit) for the treatment of MEE condensate & spentless and has incineration boiler (slope fired) for the treatment of MEE concentrate. The CPU was found operational during the visit.

The Unit has 05 lagoons/tanks near bio-compost yard wherein untreated coloured effluent is stored and storage capacity of the lagoons is more than the consented storage capacity i.e. 30 days equivalent of production in case of bio-composting and 07 days equivalent in case of incineration thus violating the consent condition. The bio-compost yard does not have adequate number of piezometers with groundwater monitoring facility and PTZ camera requires to be relocated. As per the condition no. 10 (iv) of EC issued by MoEF&CC dated 07.01.2020, "the existing unit shall install incineration boiler within one year to ensure complete incineration in place of bio-composting".

UPPCB, RO, Muzaffarnagar officials visited the unit on 21.07.2020, 27.07.2020, 28.07.2020 and it was observed that the unit is discharging untreated effluent through flexible pipelines into the drain. UPPCB vide direction dated 30.7.2020 closed down the Unit. UPPCB vide direction dated 10.08.2020 directed to operate its 150 KLD plant (incineration based) & 100 KLD plant (bio-compost based) to remain closed and imposed an Environmental Compensation of Rs.3.00 Lakhs @Rs.30,000/ per day.

During the joint visit of CPCB and UPPCB on 26.11.2020, the drain water quality results showed high BOD /COD value and low pH indicating industrial discharge resulting into contamination of the drain which meets Kali River (West) onwards and Kali River (West) is a tributary of Hindon River. The drain was carrying substantial amount of sludge which requires to be de-sludge upto 3 km and cost should be borne by the industry. During the joint visit, no effluent discharge from the unit premises was found, however, considering the presence of polluted /contaminated drain, 05 lagoons/tanks filled with untreated coloured effluent more than consented storage capacity, presence of flexible pipelines within the premises and past UPPCB visit report regarding untreated effluent discharge into the drain through flexible pipelines, it indicates that the unit intermittently discharge their untreated effluent into the drain which poses a serious threat to the surrounding environment and River Hindon water quality.

The Environmental compensation (EC) may be levied to the distillery unit as per the methodology adopted by CPCB in compliance of Hon'ble NGT order. As per the formula derived for environmental compensation by CPCB, the total environmental compensation

amount calculated is Rs.32.40 Lakhs @ Rs.30,000/-per day for the non-compliance period (11.08.2020 to 26.11.2020).

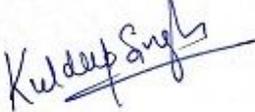
The large amount of coloured effluent stored in the 05 lagoons / old tanks requires to be dispose of through MEE & Incineration boiler and lagoon needs to be dismantled by the unit so as to restrict the storage capacity of lagoon/tanks as per consent condition.

05. Recommendations:

Based on the UPPCB's inspections and CPCB & UPPCB's joint visit on 26.11.2020, following are recommended for compliance:

1. The Unit should not operate 100 KLD plant (based on bio-composting facility) in compliance of UPPCB's directions and bio-composting should remain closed.
2. The Unit should restrict the production capacity of 150 KLD plant to 75 KLD (i.e. 50% capacity) till compliance of the following and should submit the excise production certificate to UPPCB on monthly basis.
 - 1) The Unit should treat the coloured effluent stored in the lagoons/tanks through MEE and incineration boiler and shall empty the lagoons / tanks and thereafter dismantle them in a scientific manner.
 - 2) The Unit should restrict the storage capacity of concentrated spent wash to maximum permitted 07 days equivalent of its generation for incineration purpose.
 - 3) The Unit shall deposit Environmental Compensation of Rs.32.40 Lakhs for the period of 108 days (11.08.2020 to 26.11.2020).
 - 4) The Unit should provide environmental data display board at the entrance gate and shall regularly update the data.
 - 5) The Unit should install flow-meter at the outlet of MEE-Condensate with totalizer and shall maintain the logbook for MEE Condensate & Concentrate.
 - 6) The Unit should obtain Authorisation under Hazardous and other Waste Rules, 2016 from UPPCB.
 - 7) The Unit shall remove all the flexible pipelines from the premises immediately.
3. The Unit should de-sludge the drain at least upto 03 Km down and the sludge shall be dispose off in a scientific manner.

Inspection team:

			
Kamlesh Singh, Scientist E, CPCB, Delhi	Ankit Singh, RO, UPPCB, Muzaffarnagar, UP	Vipul Kumar, JE, UPPCB, Muzaffarnagar	Kuldeep Singh RA-I CPCB, Delhi

**Photograph taken during inspection of M/s Sir Shadilal Distillery & Chemical Works
Mansurpur, Muzaffarnagar, Uttar Pradesh**



Pic-1: No Environmental Data Display Board at the entry gate



Pic-2: Mansoorpur Drain



Pic-3: Drain near boundary wall of DSM Sugar mill



Pic-4: Abandoned Bio-compost Yard with damage covered shed



Pic-5: Flexible pipeline within the premise



Pic-6: Flexible pipes lying in CPU Area



Pic-7: Abandoned MEE Concentrate Storage Tank-1



Pic-8: Abandoned Storage tank-2 filled with Bio-methanated spent-wash



Pic-9: Spent-wash Storage lagoon/tank-3



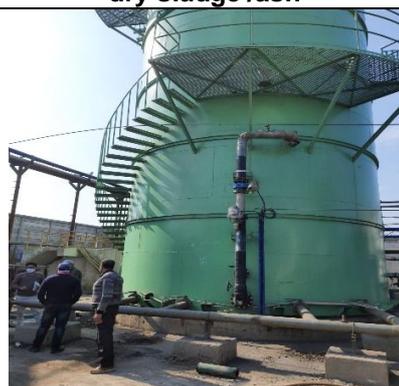
Pic-10: Spent-wash Storage lagoon/tank-4



Pic-11: Abandoned area/Lagoon filled with dry sludge /ash



Pic-12: Slope fired Guns in Incinerator Boiler



Pic-13: Anaerobic Digester at CPU



Pic-14: Incineration Boiler for 150 KLD plant

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 45/50 / सी-3 / जल-243 / बन्दी आदेश / मु0नगर / 2020

दिनांक 30/7/2020

सेवा में,

पंजीकृत

मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स,
मन्सूरपुर,
मुजफ्फरनगर।

यह कि मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर जोकि इथेनॉल/ई0एन0ए0 /रेक्ट्रीफाईड स्पिरिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर का क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा उद्योग एवं आसपास के क्षेत्र का निरीक्षण/सर्वेक्षण दिनांक-21.07.2020, 27.07.2020 एवं 28.07.2020 को किया गया। दिनांक 21.07.2020 के निरीक्षण/सर्वेक्षण में उद्योग एवं मै0 डी0एस0एम0 शुगर मिल के पास स्थित ड्रेन में भारी मात्रा में अशुद्धिकृत/रंगीन उत्प्रवाह प्रवाहित होता पाया गया। उद्योग द्वारा अपनी बाउण्ड्री वॉल में होल बनाकर एक फ्लैक्सीबल पाईप के माध्यम से शुगर मिल परिसर में निर्मित ड्रेन में अशुद्धिकृत/रंगीन उत्प्रवाह का निस्तारण किया जा रहा था। यह ड्रेन मन्सूरपुर नाले में मिलती है, जो अन्ततः काली नदी पश्चिमी में समाहित होती है तथा काली नदी पश्चिमी हिण्डन नदी की एक सहायक नदी है। उद्योग से फ्लैक्सीबल पाईप के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने में विश्लेषण के उपरान्त pH-4.9, COD-32000 mg/l, TSS-16500 mg/l की मात्रा पायी गई है जोकि मानकों से अधिक है।

यह कि निरीक्षण दिनांक 27.07.2020 एवं 28.07.2020 की आख्या के अनुसार उद्योग द्वारा होज पाईप के माध्यम से स्पेन्टवॉश युक्त उत्प्रवाह ड्रेन के माध्यम से काली नदी पश्चिमी में निस्तारित किया जा रहा है। उद्योग से फ्लैक्सीबल पाईप के माध्यम से निस्तारित किये जा रहे उत्प्रवाह के एकत्रित नमूने में विश्लेषण के उपरान्त pH-5.1, COD-32000 mg/l, TSS-16800 mg/l की मात्रा पाई गई है जोकि मानकों से अधिक है। उद्योग में बायोक्म्पोस्टिंग यार्ड का शेड पूर्णतः क्षतिग्रस्त होने के कारण वर्षा ऋतु में बायोक्म्पोस्टिंग प्रक्रिया संचालित किया जाना संभव नहीं है तथा बायोक्म्पोस्टिंग यार्ड में स्पेन्टवॉशयुक्त अशुद्धिकृत उत्प्रवाह का भराव भी पाया गया है, जिससे स्पष्ट है कि उद्योग द्वारा वर्षा ऋतु में स्पेन्टवॉश का प्रबन्धन किया जाना संभव नहीं हो पा रहा है। उद्योग में स्पेन्टवॉश के भण्डारण हेतु स्थापित लैगून लगभग 60 से 80 प्रतिशत क्षमता तक भरे पाये गये हैं। उद्योग से ड्रेन में निस्तारित हो रहे स्पेन्टवॉशयुक्त उत्प्रवाह से हो रहे प्रदूषण के कम में लगातार जनशिकायतें प्राप्त हो रही हैं एवं समीपस्थ ग्राम हुसैनपुर बोपाड़ा के ग्रमवासियों में रोष भी उत्पन्न हो रहा है।

यह कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 के अन्तर्गत प्रदत्त सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है। उद्योग के इस कृत्य से सरिता के जलीय जीव जन्तु के जीवन को खतरा उत्पन्न हो गया है एवं भूगर्भ जल प्रदूषित होने की संभावना है तथा जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। अतः व्यापक जनहित के दृष्टिगत उद्योग से अशुद्धिकृत उत्प्रवाह के निस्तारण को तत्काल रोका जाना आवश्यक है।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1974 यथासंशोधित की सपठित धारा 27 (2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन औद्योगिक इकाई मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से बोर्ड द्वारा निर्गत जल सहमति आदेश संख्या 89998/यूपीपीसीबी/मुजफ्फरनगर (यूपीपीसीबी आरओ)/सीटीओ/वाटर/ मुजफ्फरनगर/2020, दिनांक 03.03.2020 को रिवोक करते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 32 (1) (सी) के अन्तर्गत निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैं :-

1. यह कि औद्योगिक संयंत्र मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दे।

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2. यह कि सक्षम प्राधिकारियों से अपेक्षा की जाती है कि औद्योगिक संयंत्र मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें।
3. यह कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर पर दिनांक 21.07.2020 से जब तक प्रदूषित उत्प्रावाह के निस्तारण का समाधान नहीं कर लिया जाता है तब तक तक की अवधि हेतु रू0-30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति का अर्धदण्ड निरन्तर प्रभावी रहेगा। प्रदूषित उत्प्रावाह का निस्तारण बन्द होने के उपरान्त उल्लंघनकारी दिवसों की गणना करके पर्यावरणीय क्षतिपूर्ति की धनराशि जमा करने हेतु पृथक से निर्देश दिये जायेंगे।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

(एन0के0 चौहान)

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्न लिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
- 2- अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
- 3- अधिशासी अभियन्ता, जल संस्थान, ममुजफ्फरनगर को इस निर्देश के साथ कि कृपया मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर की जल आपूर्ति को तत्काल विच्छेदित कराना सुनिश्चित करें।
- 4- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर की बन्दी सुनिश्चित करायें तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

Recd
29/8/20

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या- H.S. 1865 / सी-3/जल-243/मु0नगर/2020

दिनांक- 10/8/20

सेवा में,

मेसर्स सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स,
मंसूरपुर,
मुजफ्फरनगर।

पंजीकृत

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 32 (1) (सी) सपठित धारा 27 (2) के अन्तर्गत जारी बन्दी आदेश को सशर्त 03 माह हेतु निलम्बित किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 51501/सी-3/जल-243/बन्दी आदेश/मु0नगर/2020 दिनांक-30.07.2020 जिसके द्वारा उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है, का संदर्भ लेने का कष्ट करें। उद्योग द्वारा जारी बन्दी आदेश दिनांक 30.07.2020 के अनुपालन में दिये गये उत्तर एवं क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक-06.08.2020 पर विचारोपरान्त, उद्योग के विरुद्ध जारी बन्दी आदेश दिनांक-30.07.2020 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित शर्तों के साथ 03 माह हेतु निलम्बित किया जाता है:-

1. यह कि उद्योग मेसर्स सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स को बोर्ड द्वारा निर्गत जल सहमति आदेश संख्या 89998/यूपीपीसीबी/मुजफ्फरनगर (यूपीपीसीबी आरओ)/सीटीओ/वाटर/मुजफ्फरनगर/2020, दिनांक 03.03.2020 पुनर्जीवित की जाती है। सहमति जल की अन्य शर्तें पूर्णतया प्रभावी होंगी।
2. उद्योग में स्थापित 100 कि०ली०/दिन क्षमता के प्लांट का संचालन पूर्णतः बन्द रखा जाये।
3. उद्योग में स्थापित इन्सीनरेशन ब्यायलर आधारित 150 कि०ली०/दिन क्षमता के प्लांट के संचालन के उपरान्त प्रक्रिया से जनित स्पेन्टवॉश को एम०ई०ई० के माध्यम से कन्सन्ट्रेट कर कन्सन्ट्रेटेड स्पेन्टवॉश को पूर्णतः इन्सीनरेशन ब्यायलर में ईंधन के रूप में प्रयुक्त किया जाये।
4. उद्योग से किसी भी प्रकार का प्रदूषित उत्प्रवाह का निस्तारण किसी नदी/नाले में न किया जाये।
5. उद्योग में बरसाती सीजन में कम्पोस्टिंग का कार्य कदापि न किया जाये।
6. उद्योग द्वारा मा० एन०जी०टी० एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाए।
7. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
8. क्षेत्रीय अधिकारी द्वारा प्रेषित आख्या एवं संस्तुति के परिप्रेक्ष्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में सक्षम स्तर से प्राप्त अनुमोदनोपरान्त सी०पी०सी०बी० द्वारा की गयी मैथाडोलॉजी के अनुसार दिनांक 21.07.2020 से 30.07.2020 अर्थात् कुल 10 दिवसों हेतु रू०-30,000/- प्रतिदिन की दर से रू०-3,00,000/- का पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र०प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में 15 दिन के अन्दर जमा करें अन्यथा उक्त की वसूली भू-राजस्व की भाँति कराये जाने की कार्यवाही की जाएगी।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए अन्यथा की दशा में दिनांक 30.07.2020 को उद्योग के विरुद्ध जारी बन्दी आदेश स्वतः प्रभावी हो जाएगा।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

M.D.
D.D.

(एन०के० चौहान)
मुख्य पर्यावरण अधिकारी (वृत्त-3)

.....2/-

टी०सी०-12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

ANNEXURE - 03



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 89964/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020

Dated : 03/03/2020

To ,

Shri HARSARAN GUPTA
M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS
SIR SHADILAL DISTILLERY AND CHEMICAL WORKS, MANSURPUR, DISTT.
MUZAFFARNAGAR, MUZAFFAR NAGAR, 251203
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SIR SHADILAL DISTILLERY AND CHEMICAL WORKS

Reference Application No. 7864011

Dated : 03/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 17:46:51 +05'30' **CEO C-3.**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 17:46:51 +05'30' **CEO C-3.**

U.P. Pollution Control Board

Dated : 03/03/2020

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	56 TPH Incineration Boiler	Biogas/Coal/Concentrated Spent Wash/Rice Husk	1	Particulate Matter	82 Meter From Ground Level
2	20 TPH Boiler	Biogas/Coal/Concentrated Spent Wash/Rice Husk	1	Particulate Matter	40 Meter From Ground Level

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on revoking of Closure order, the Consent order shall become valid.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
14. The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board within a month.
15. The unit shall comply with all condition of NOC issued by CGWA.
16. The unit shall comply with all condition of EC issued by MoEF & CC dated-07.01.2020.
17. This consent is valid for the enhanced production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
19. Consent Under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no-37560/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR, dated-09.12.2018 is revoked.
20. Industry shall made provision for the paste control in the bio compost yard to prevent the breeding of Mosquitoes and flies.
21. Any polluted effluent shall not be disposed due to ground water. The ground water quality of the composting area shall be submitted quarterly to the Board conducted by NABL approved lab.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar
Chauhan

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Nishi Kumar
Chauhan
Date: 2020.03.03
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CEO
C-3.

ANNEXURE - 04



U.P. Pollution Control Board

CONSENT ORDER

**Ref No. - 89998/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2020**

Dated : 03/03/2020

To ,
Shri HARSARAN GUPTA
M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS
SIR SHADILAL DISTILLERY AND CHEMICAL WORKS, MANSURPUR, DISTT.
MUZAFFARNAGAR, MUZAFFAR NAGAR, 251203
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SIR SHADILAL DISTILLERY AND
CHEMICAL WORKS**

Reference Application No : 7868226

Dated : 03/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SIR SHADILAL DISTILLERY AND CHEMICAL WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.03.03 16:52:15 +05'30' **CEO**
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**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.03.03 16:52:37 +05'30' **CEO**
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SIR SHADILAL DISTILLERY AND CHEMICAL WORKS vide

Consent Order No. 7868226/ Water

Dated : 03/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	30 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	30 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
- 2- The E.T.P. unit operation line up Strengthening is to be maintained.
- 3- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 4- No effluent is allowed to discharge outside factory premises. This CTO is valid for Zero Liquid Discharge (ZLD).
- 5- The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
- 6- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 7- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 9- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11- The unit shall comply with all condition of E.C. issued by MoEF & CC dated-07.01.2020.
- 12- This consent is valid for the enhanced production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
- 13- Industry shall ensure compliance of EC condition no 6 "The concentrated Spent wash is being used in the plant for bio-composting. Bio-composting shall be stopped and incineration route will be adopted within one year" from the date of the issued of CTO.
- 14- Industry shall ensure compliance of EC condition no 10 (iv) " Concentrated Spent Wash shall be incinerated and not to be released in open space. The existing unit shall install incineration boiler within one year to ensure complete incineration in place of bio-composting.
- 15- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 16- The consent Under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 for discharge of effluent vide letter no-37561, dated-09.12.2018 is revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar
Chauhan

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Nishi Kumar
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Date: 2020.03.03
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भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

Member (CGWA)

File No: - 21-4/4323/UP/IND/2017-153

NOC No: - CGWA/NOC/IND/ORIG/2018/4584

Date: - 28 JAN 2019

To

M/s Sir Shadilal Distillery & Chemical Works
Mansurpur, Block Khatauli
District Muzaffarnagar
Uttar Pradesh - 251203

Sub: - NOC for ground water withdrawal to M/s Sir Shadilal Distillery & Chemical Works in respect of their existing Distillery unit located at Village Mansoorpur, Block Khatauli, District Muzaffarnagar, Uttar Pradesh – reg.

Refer to your application dated 24/10/2017 for grant of NOC for ground water withdrawal. Based on recommendation of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 18/07/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Sir Shadilal Distillery & Chemical Works in respect of their existing Distillery unit located at Village Mansoorpur, Block Khatauli, District Muzaffarnagar, Uttar Pradesh. The NOC is valid from 26/12/2018 to 25/12/2020 and is subject to the following conditions:-

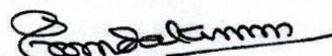
1. The firm may abstract 5,56,625 cu.m/year of ground water through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall be fitted with digital water flow meter by the firm at its own cost and monthly ground water abstraction data of each well shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Sir Shadilal Distillery & Chemical Works, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 2,86,120 cu.m/year as proposed, for augmenting the ground water resources of the area. Firm shall report the compliance within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone : (011) 23383561 Fax : 23382051, 23386743
Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorders for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm shall install telemetry system in one of the piezometers and share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre- monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.


Member (CGWA)

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.
2. The District Magistrate, District Muzaffarnagar, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kotla Road, New Delhi – 110002.
4. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 18/07/2018.
5. The Director, Ground Water Department, Govt. of Uttar Pradesh, 9th floor, Indira Bhawan, Lucknow-226001.
6. Guard File 2018-19.


Member (CGWA)

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL**कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र**

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]**Applicant's Details**
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN1220RIN0001
Name of the Applicant आवेदक का नाम	Bhagat Singh	Father's Name पिता का नाम	Raghu Raj Singh
Date of Birth जन्मतिथि	10/01/1962	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	7503-3225-4600	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Kothi No.2	Locality/Village मुहल्ला/गाँव	Mansurpur
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Mansurpur	State राज्य	Uttar Pradesh
District जनपद	Muzaffar Nagar	Pin Code पिन कोड	251203
Designation पद	AVP Works	Company Name कंपनी का नाम	Sir Shadilal Distillery and Chemical Works
Company Address कंपनी का पता	Mansurpur Distt. Muzaffarnagar PIN:251203	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	KHATAULI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	N/A	Municipality/Municipal Corporation नगर पालिका/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			N/A

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	25/12/2008	Type of Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	No		

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	3	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	47.00	59.00	12.00	200.00
2	75.00	87.00	12.00	200.00
3	94.00	112.00	18.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	125.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	150.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	41.00		
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	25/12/2008

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2640.00
Daily Running Hours दैनिक उपयोग (घंटे में)	8.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	ETP and CPU	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes

Upload NOC

अनापत्ति प्रमाणपत्र अपलोड करें

Download

Whether Rain Water Harvesting Structure has been Constructed within the Premises?

क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

Yes

Any Other Information Which You Would Like to Furnish
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं

1. Harvesting 290000 cu.m per year in including inside and outside premises 2. We have one more standby Tubewell with same capacity and it is as per CGWA permission

Capacity of Structure, Constructed for Rain Water Harvesting (M³)वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी³)

290000.00

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

4584

Issue Date

निर्गमन तिथि

28/01/2019

Expiry Date

अंतिम तिथि

25/12/2020

Upload Certificate

प्रमाणपत्र अपलोड करें

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Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Declaration by the Applicant

आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

ANNEXURE-7

CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
WASTEWATER LABORATORY
ANALYSIS REPORT

Source of sample : ETP & Drain.
 Samples collected by : Sh Kamlesh Singh & Team.
 Date & time of sample receipt : Refer Column given below.
 Date of sample analysis : 27th Nov to 07th Dec 2020.
 Sample registration no. & date : Refer Column given below.
 Test method reference : APHA/BIS.
 Report sent to (Name & Address) : D.H. IPC-III.

Report No.: WWL/NOV/42/20
 Issue Date : 09/12/2020

S. No	Sample Code	Date & Time of Collection	Date & Time of Receipt	Reg. No. & Date	WWL Sample No.	pH	COD	BOD	TS	TSS	TDS
1.	DS-1	26/11/20	27/11/20	42/Water/ WW-08/20	552	4.5	2392	1268	-	294	1828
2.	LG-1	-do-	-do-	-do-	553	5.2	184200	62250	208870	-	-
3.	MEC	-do-	-do-	-do-	554	4.5	333600	87000	412100	-	-
4.	CPU-1	-do-	-do-	-do-	555	4.4	11079	7860	-	184	3504
5.	CPU-2	-do-	-do-	-do-	556	8.0	94	11	-	57	1476
6.	CPU-3	-do-	-do-	-do-	557	7.9	25	2.4	-	20	1840
7.	CPU-4	-do-	-do-	-do-	558	7.8	47	22	-	BDL	1476
8.	CPU-5	-do-	-do-	-do-	559	5.4	BDL	2.1	-	BDL	116

Note: All the concentrations are expressed in mg/l except pH.

Statement:

- The results relate only to the samples tested.
- The report shall not be reproduced except in full without written approval of the laboratory
- BDL & Test methods are mentioned on back side of this report.
- Samples will be retained only for one week after receipt of Report

(B. Jasti Devi)
 Analyst
 (Dr. C. K. Dixit)
 Supervisor, Reviewer & Authorized Signatory

(Sh. J. K. Bhatia)
 Supervisor, Reviewer & Authorized Signatory

(SK. N. S. Duggal)
 D.H. Water Lab
 9.12.2020

DOC: CB/CL/QR/7.8/WWL-03 Issue No: 01 Amendment No: 03 Issue Date: 17.09.2015 Amendment date: 24.11.2020 Page: 01 of 01



CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
FRESH WATER LABORATORY
ANALYSIS REPORT

Source of sample : Ground water/hand Pump
Samples collected by : Sh. Kamlesh Singh
Date & time of sample receipt : Given in Table
Date of sample analysis : 27/11/2020 to 03/12/2020
Sample registration no. & date : 138/Water/FW/04/2020
Test method reference : APHA / BIS
Report sent to (Name & Address) : I/c IPC - III

Report No.: FWL/139
Issue Date: 08/12/2020

S. No.	Sampling Point	Date & time of collection	Date & time of receipt	FWL Sample No.	pH	COD	TDS	*NO ₃ -NO ₃
1.	GW -1	26/11/2020	27/11/2020	605	7.1	BDL	610	16.7
2.	GW -2	-do-	-do-	606	6.9	BDL	848	33.8
3.	GW-3	-do-	-do-	607	7.3	BDL	538	1.3
4.	GW -4	-do-	-do-	608	7.2	BDL	612	BDL

Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$)

Statement:

1. The results relate only to the samples tested.
2. The report shall not be reproduced except in full, without the written approval of the laboratory.
3. BDL and test methods are mentioned on the back side of this report.
4. Samples will be retained only for one week after receipt of the report.
5. *not under NABL Scope Parameter.


(S.M. Bilal)
Analyst


(J. K. Bhatia)
Supervisor, Reviewer & Authorised Signatory


(N. C. Bhatnagar)
I/C Water Lab.



F. No.J-11011/436/2005-IA-II (I)
Government of India
Ministry of Environment, Forest & Climate Change
(IA-II Section)

By speed post/online

Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-3

Dated: 7th January, 2020

To

M/s Sir Shadilal Distillery and Chemical Works
Village Mansurpur, Tehsil Khatauli
District Muzaffarnagar (Uttar Pradesh)
Email: svp@svpindustries.in

Sub: Expansion in Molasses based Distillery (100 KLPD to 250 KLPD) & Co-generation power plant (3 MW to 10 MW) along with installation of 100 KLPD Grain based distillery & 6 KLPD Malt spirits plant at Village Mansurpur, Tehsil Khatauli, District Muzaffarnagar (Uttar Pradesh) by M/s Sir Shadilal Distillery and Chemical Works - Environmental Clearance - reg.

Sir,

This has reference to your proposal No. IA/UP/IND2/119671/2005 dated 27th September, 2019 for environmental clearance to the above project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion in Molasses based Distillery (100 KLPD to 250 KLPD) & Co-generation power plant (3 MW to 10 MW) along with installation of 100 KLPD Grain based distillery & 6 KLPD Malt spirits plant by M/s Sir Shadilal Distillery and Chemical Works (A division of SVP Industries Limited) in an area of 263000 sqm located at Village Mansurpur, Tehsil Khatauli, District Muzaffarnagar, Uttar Pradesh.

3. The details of units/products and by-products are as under:-

Unit	Existing	Additional	Total	Product	By product
Distillery Plant (Molasses based)	100 KLPD	150 KLPD	250 KLPD	Ethanol/Extra Neutral Alcohol/Rectified Spirit/Denatured spirit	CO ₂ & Bio-compost
Distillery Plant (Grain based)	---	100 KLPD	100 KLPD	Spirit/Denatured spirit	CO ₂ & DDGS
Co-Generation Power Plant	3 MW	7 MW	10 MW	Power	--
Malt Spirit Plant	---	6 KLPD	6 KLPD	Malt Spirit	CO ₂ & DDGS

4. Total land area available for the project is 263000 sqm (26.30 ha) [Existing - 145600 sqm(14.56 ha), additional -117400 sqm(11.74 ha)]. Industry will develop greenbelt in an area of 90000 sqm. (9 ha) covering 33 % of total project area. The estimated project cost is ₹195 crores. Total capital cost earmarked towards environmental pollution control measures is ₹52 crores. The recurring cost (O&M) will be about ₹5 crores per annum. The budget allocated for Corporate Environment

Responsibility (CER) activities has been proposed to increase from Rs. 1.46 crores to ₹5 crores to be spent in five years. Total employment generation will be 750 persons (250 persons on regular basis + 500 persons on contract basis).

5. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the plant site. Kali Nadi flows at a distance of 3 km in the West direction and Nagan Nadi flows at a distance of 9 km in South East direction.

6. Total fresh water requirement after expansion is 2696 KLPD (1500 KLPD for molasses based distillery, 600 KLPD for grain based distillery, 36 KLPD for malt spirits plant, 525 KLPD for bottling plant & 35 KLPD for domestic use), proposed to be met from ground water.

The effluent of 3664 KLPD will be treated through Effluent Treatment Plant (Anaerobic, aerobic, filters and RO plant) of 4000 KLPD capacity. The plant will be based on Zero Liquid discharge (ZLD) system with no release of treated/untreated waste water from the premises of the unit. Prior permission shall be obtained to draw the water from the concerned regulatory authority/CGWA.

Total power requirement will be 8.6 MW, which will be met from 10 MW Co-Generation Power Plant. The existing unit has two Diesel generator (DG) sets each of 380 kVA capacities, and an additional 1000 kVA DG set will be installed. Stack height of 8 m will be provided to the proposed DG set as per CPCB norms. The existing unit has 20 tonnes/hour (TPH) capacity biomass fired boiler. Additionally, 56 TPH concentrated spent wash and biomass/coal fired boiler will be installed. Electrostatic Precipitator (ESP) along with a stack of 42 m height is already installed and an additional ESP along with stack height of 82 m will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm³ for the proposed boiler.

The concentrated spent wash is being used in the plant for bio-composting. Bio-composting shall be stopped and incineration route will be adopted within one year. The fly ash generated from the boiler will be utilized for brick manufacturing/soil amendment. Used oil/grease generated from plant machinery/gear boxes as hazardous wastes will be sold out to the CPCB authorized recyclers.

7. The project/activities are covered under category A of item 5(g) 'Distilleries' of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral Expert Appraisal Committee (EAC) in the Ministry.

8. The standard terms of reference (ToR) has been issued by the Ministry vide letter dated 17th November, 2018. Public hearing for the project was conducted by the Uttar Pradesh State Pollution Control Board on 18th July, 2019 under the Chairmanship of Additional District Magistrate.

9. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held on 20-22 November, 2019 in the Ministry, wherein the project proponent and their accredited consultant M/s J M EnviroNet Pvt Ltd presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

10. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **Expansion in Molasses based**

Distillery (100 KLPD to 250 KLPD) & Co-generation power plant (3 MW to 10 MW) along with installation of 100 KLPD Grain based distillery & 6 KLPD Malt spirits plant by M/s Sir Shadilal Distillery and Chemical Works located at Village Mansurpur, Tehsil Khatauli, District Muzaffarnagar (Uttar Pradesh) under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the following terms and conditions –

- (i) Grain unfit for human consumption shall only be used for industrial operations.
- (ii) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board as and when required.
- (iii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The reuse of treated effluent in gardening/ horticulture shall not be considered as ZLD.
- (iv) Concentrated spent wash shall be incinerated and not to be released in open space. The existing unit shall install incineration boiler within one year to ensure complete incineration in place of bio-composting.
- (v) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016; Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- (vi) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (vii) Odours shall be prevented at the source and effective odour management scheme shall be implemented.
- (viii) Total fresh water requirement shall not exceed 2696 cum/day, proposed to be met from ground water. Prior permission shall be obtained from the concerned regulatory authority/CGWA.
- (ix) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- (x) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xi) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- (xii) The company shall undertake waste minimization measures as below:-
 - (a) Metering and control of quantities of active ingredients to minimize waste.

- (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (c) Use of automated filling to minimize spillage.
 - (d) Use of Close Feed system into batch reactors.
 - (e) Venting equipment through vapour recovery system.
 - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xiii) The green belt of 5-10 m width shall be developed in more than 33 % of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
 - (xiv) All commitments made during public hearing shall be satisfactorily implemented.
 - (xv) As proposed ₹5 Crores shall be allocated for Corporate Environment Responsibility (CER) and action plan prepared and submitted shall be completed in time bound manner.
 - (xvi) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to Diesel generator (DG) set for controlling the noise pollution.
 - (xvii) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
 - (xviii) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
 - (xix) There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.
 - (xx) Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
 - (xxi) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises. For continuous discharge the unit shall install pH, TSS, BOD, COD and flow meter at the ETP outlet.
 - (xxii) CO₂ generated from the process shall be bottled/made solid ice and sold to authorized vendors.

11. The project proponent shall strictly comply the sector specific conditions as mentioned in the Ministry's Office Memorandum No. 22-34/2018-IA.III, dated 9th August, 2018. The said OM is available at the Ministry's website (PARIVESH portal i.e. www.parivesh.nic.in). The grant of Environmental Clearance is further subject to compliance of generic conditions as mentioned in the Ministry's Office Memorandum No. 22-34/2018-IA.III, dated 9th August, 2018.

12. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of

Environment, Forest & Climate Change, its regional office, central pollution control board and state pollution control board.

13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

14. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. The above conditions will be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; Air (Prevention & Control of Pollution) Act, 1981; Environment (Protection) Act, 1986; Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991, read with subsequent amendments therein and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Uttar Pradesh/Hon'ble NGT and any other Court of Law relating to the subject matter.

18. This issues with the approval of the competent authority.

(डा. आर. बी. लाल) (Dr. R. B. Lal)
(Dr. R. B. Lal)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Ch.
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Copy to: -

1. The Deputy DGF (C), MoEF&CC Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow (UP) - 20
2. The Secretary, Department of Environment, Government of Uttar Pradesh, 601, Bapu Bhawan, Secretariat, Vidhan Sabha Marg, Lucknow (UP) - 1
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 10
5. The Member Secretary, Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi - 11
6. The District Collector, Muzaffarnagar (UP)
7. Guard File/Monitoring File/Website/Record File

(Dr. R. B. Lal)
Scientist E